

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
T.C.P.NO.44/74(2)/NCLT/MB/MAH/2015

CORAM:

SHRI M.K. SHRAWAT
MEMBER (JUDICIAL)

IN THE MATTER OF SECTION 74 OF THE ACT, 2013 " REPAYMENT OF DEPOSITS
ETC. ACCEPTED BEFORE COMMENCEMENT OF THE COMPANIES ACT, 2013 "

APOGEE HEALTHCARE PRIVATE LIMITED

PRESENT ON BEHALF OF THE PARTIES

None present from the side of the Petitioner.

ORDER

Heard on : 29.06.2017.
Pronounced on : 05.07.2017

1. The Petition is filed on 25.03.2015. Since then no one is representing the Petition
2. Although a number of Notices have also been issued, not only to the Petitioner but also on the Company Secretary of the Petitioner.
3. As happened in the past so many occasions, the matter was listed on 30.01.2017, 02.03.2017, 10.04.2017, 05.06.2017 and 29.06.2017. On these dates no body appeared. A Notice from Registry of NCLT dated 07.03.2017 has been issued.
4. The Procedure of Intimation is three fold i.e.
 - (i) the **first** step is that the every day Cause List is always been uploaded on the NCLT Site for Public Information;
 - (ii) the **second** step is that the directions given on hearing is also displayed daily in the Official Site about the decision taken in the Court; and
 - (iii) the **third** step is that the status of the Cause List is also displayed on the official site mentioning the next date of hearing.
5. Though number of opportunities were given to the Petitioner to appear but the Petitioner is not serious in pursuing this Petition.
6. Hence the Petition is dismissed for want of prosecution. Consigned to Records.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 05.07.2017